

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 75979 of 2015

(On behalf of Revenue)

(Arising out of Order-in-Appeal No. 18/ST/HAL/2015 dated 15.06.2015 passed by Commissioner (Appeals) of Service Tax & Central Excise, Kolkata)

**Commissioner of Service Tax & Central Excise, Haldia
Commissionerate**

25, Princep Street, Kolkata-700072

Appellant

VERSUS

M/s Expo Project Engineering Services (Pvt.) Ltd.

Durgachak, Haldia, Purba Midnapur, West Bengal

Respondent

APPEARANCE :

Shri None for the Appellant

Shri S.Mukhopadhyay, Advocate for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO..76434/2024

DATE OF HEARING : 24.07.2024

DATE OF DECISION : 24.07.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**